

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Forty Fifth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1982**

# THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

## FORTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fifth Report.

2. The Committee met on 19 July, 1982 for—

- I. Classification and allocation of time for discussion of Bills (*Vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Reconsideration of the classification of the Code of Criminal Procedure (Amendment) Bill, 1981 (*Amendment of First Schedule*) by Shri Virdhi Chander Jain.

### *Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to 10 Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (Amendment) Bill, 1982 (*Substitution of new articles for article 338 etc.*) by Shri G. M. Banatwalla and (ii) the Lokpal Bill, 1982 by Shri Ram Jethmalani be placed in category 'A' and all the remaining 8 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Reconsideration of the classification of Bill*

5. The Committee then considered the request of Shri Virdhi Chander Jain to reconsider their earlier recommendation giving category 'B' (*vide* Thirty-sixth Report) to his Bill, namely, the Code of Criminal Procedure (Amendment) Bill, 1981 (*Amendment of First Schedule*) and place it in category 'A'.

6. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

### *Recommendation*

7. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

19 July, 1982.

58 Asadha, 1904 (Saka).

G. LAKSHMANAN,

*Chairman,  
Committee on Private Members'  
Bills and Resolutions.*

[P.T.O.]

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	The Constitution (Amendment) Bill, 1982 ( <i>Amendment of article 75</i> ) by Shri G.M. Banatwalla.	27 of 1982	B	2 hours
2	The Constitution (Amendment) Bill, 1982 ( <i>Substitution of new articles for article 338, etc.</i> ) by Shri G.M. Banatwalla.	41 of 1982	A	2 hours
3	The Bombay Prevention of Begging (Delhi Amendment) Bill, 1982 by Shri Chitta Basu.	44 of 1982	B	2 hours
4	The Delhi Rent Control (Amendment) Bill, 1982 ( <i>Amendment of section 14, etc.</i> ) by Shri G.M. Banatwalla.	45 of 1982	B	2 hours
5	The Capital Punishment (for Sabotage and Hijacking) Bill, 1982 by Shri B.V. Desai.	71 of 1982	B	2 hours
6	The Special Educational Facilities (for Children of Inter-caste or Inter-religion Marriage Parents) Bill, 1982 by Shrimati Vidya Chennupati.	74 of 1982	B	2 hours
7	The Constitution (Amendment) Bill, 1982 ( <i>Insertion of new Part XA</i> ) by Shri Ananda Pathak.	59 of 1982	B	2 hours
8	The Lokpal Bill, 1982 by Shri Ram Jethmalani.	76 of 1982	A	2 hours
9	The Promotion of a Casteless and Religionless Society Bill, 1982 by Shrimati Vidya Chennupati.	72 of 1982	B	2 hours
10	The Code of Criminal Procedure (Amendment) Bill, 1982 ( <i>Amendment of section 378</i> ) by Shri Ramnath Dubey.	70 of 1982	B	2 hours